

Central Administrative Tribunal

(7)

Principal Bench

OA-261/2004

New Delhi this the 18<sup>th</sup> day of August, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. Pari Ram S/o Jagan
2. Mohan Singh S/o Babu Ram
3. Hira Lal S/o Bhagoli
4. Matadin S/o Gaddhar
5. Babu Lal S/o Ramu
6. Babu Lal S/o Kandhai
7. Sudarshan Singh S/o Kailash Chand
8. Des Raj S/o Sukhdev

(All are working as Valveman under Sr. Divisional Engineer  
Works, Northern Railway, Delhi Division, New Delhi).

-Petitioners

(By Advocate: Shri M.K. Bhardwaj)

Versus

The Union of India and Others  
Through

1. The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, DRM Office, Paharganj,  
DRM Office, New Delhi.
3. The DSE/III  
Northern Railway, Delhi Division,  
New Delhi.
4. A.D.R.M. (Tech.)  
Northern Railway, Delhi Division,  
DRM Office, N. Delhi.
5. The Sr. Section Engineer,  
(Works), Northern Railway,  
Delhi Division, N. Delhi.
6. The Assistant Engineer,  
Northern Railway, Delhi Division,  
N. Delhi.

-Respondents

(By Advocate: Shri V.S.R. Krishna)

VS

(5)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

The grievance of the applicants is that while they have been working with the respondents as Valveman in the scale of Rs.3050-4590/-, their scale has been lowered down to scale Rs.2650-4000/- which is the scale for Khalasis. Learned counsel of applicants in order to establish the claim of the applicants has drawn our attention to Annexure A-8 which establishes the contention raised before us. Learned counsel of the respondents agrees that if a representation is made on behalf of the applicants, respondents would consider the same by passing a detailed and speaking order.

2. In our view, this OA can be disposed of with a direction to the respondents to treat this OA as a representation of the applicants and pass detailed and speaking orders why applicants have been placed in a lower scale of Rs. 2650-4000 (Khalasi) from the higher scale of Rs.3050-4590/- (Valveman). While no stay orders regarding the pay scale have been issued by the Hon'ble Supreme Court in SLP made against Tribunal's orders dated 2.7.2001 in OA-1158/2000 and High Court's orders dated 29.5.2003 in CWs 3786/2003, 3785/2003 & 3787/2003, it is further directed that the compliance of these orders be effected expeditiously and preferably within a period of two months from the date of communication of these orders.

S. Raju  
(Shanker Raju)  
Member (J)

V.K. Majotra  
(V.K. Majotra)  
Vice Chairman (A)

18.8.04.

cc.